

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.107
C.P.(IB)/69(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Prashant D Agarwal
V/s
Avni Yarns Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..26/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Ld. Adv.
For the Respondent : Ms. Swagata L Sanyal, Ld. Adv.

ORDER

The pleadings are complete. The matter is part heard. We have already heard Learned Counsel for the Operational Creditor and he has already filed written submissions.

Learned Counsel appearing for the Corporate Debtor seeks some time to produce more documents. We reject her prayer for the simple reason that the matter is part heard. We direct her to proceed with the argument on the next date of the hearing.

The matter stands adjourned to 14.11.2022.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)

Rajeev